

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 102

New IA/5315/ND/2023 in IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 09.10.2023

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
MR. RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

ORDER

New IA/5315/ND/2023

This is Seventh Report certifying constitution of the Committee of Creditors under Section 21(1) of Insolvency and Bankruptcy Code, 2016 read with Regulation 17(1) of 46-100 Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

**RAHUL BHATNAGAR
MEMBER (TECHNICAL)**

Mukesh

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**